

OFFICERS OF PARLIAMENT (TRAVELLING AND DAILY ALLOWANCES) RULES, 1956¹

1. **Short title-** These rules may be called the officers of Parliament (Travelling and Daily Allowances) Rules, 1956.

2. **Allowances admissible to chairman of the council of States and the Speaker of the House of the People**—The Chairman of the Council of the States and the Speaker of the House of the People shall each be entitled—

- (a) on assumption and relinquishment of his office, to such travelling allowances for himself and the members of his family and for the transport of his and his family's effects as are admissible to a Cabinet Minister on the assumption and relinquishment of his office under the rules made under section 11 of the Salaries and Allowances of Ministers Act, 1952 (LVIII of 1952), as for the time being in force;
- (b) in respect of tours undertaken by him in India in the discharge of his official duties, to such travelling and daily allowances as are admissible to a Cabinet Minister under the said rules;
- (c) in respect of tours undertaken by him outside India in the discharge of his official duties, to such travelling and daily allowances as the Central Government may, in each case, determine.

3. **Certain additional allowances admissible to the Speaker of the House of the People** — The Speaker of the House of the People, shall, in respect of the journey undertaken by him from Delhi to his constituency (Headquarters) at the end of each session of the House of the People and for return journey to Delhi at the beginning of the next session, be entitled to—

- (a) travelling allowances (without daily allowances) at the rates admissible under clause (b) of rule 2;
- (b) actual charges for the haulage of his motor car at his own risk; and
- (c) actual railway fare by the lowest class for his chauffeur.

¹ Published in the Gazette of India, Part-II, Section 3, dated 16.6.1956. (S.R.O.No. 1356)

4. **Allowances admissible to Deputy Chairman and Deputy Speaker.**—The Deputy Chairman of the Council of States and the Deputy Speaker of the House of the People shall each be entitled—
- (a) on the assumption and relinquishment of his office, to such travelling allowances for himself and the members of his family and for the transport of his and his family's effects as are admissible to a ¹[Minister of state] on the assumption and relinquishment of his office under the rules made under section 11 of the Salaries and Allowances of Ministers Act, 1952 (LVIII of 1952), as for the time being in force;
 - (b) in respect of tours undertaken by him in India in the discharge of his official duties to such travelling and daily allowances as are admissible to a '[Minister of State] under the said rules;
 - (c) in respect of the Journey undertaken by him from Delhi to his constituency (headquarters) at the end of each session of the Council of States or the House of the People, as the case may be, and for the return journey to Delhi at the beginning of the next session, to travelling allowances (without daily allowances) at the rates admissible under clause (b);
 - (d) in respect of tours undertaken by him outside India in the discharge of his official duties, to such travelling and daily allowances as the Central Government may, in each case, determine.
- ²[4A. **Payment of advance of travelling allowance and daily allowance .**— There may be paid to an Officer of Parliament an advance of any travelling allowance or daily allowance admissible to him under these Rules.]
5. **Special provision regarding allowances paid before the commencement of these rules ,**— All payments made before the commencement of these rules to any officer of Parliament by way of travelling and daily allowances shall be deemed to have been properly made, as if the rates at which such allowances were paid had been fixed under these rules.

¹ D.P.A's Notification No.F. 10 (3) / 62-Adm. dated 30-8-1962

² D.P.A's Notification No. Adm. 3 (203)/58, dated 26-8-1958.